N O T I C E

IT IS HEREBY NOTIFIED for the information of the Advocates and the parties appearing in-person that on 24th February 2022 at 2.20 p.m. the Hon'ble Shri. Justice A. S. Gadkari (Sitting at Aurangabad Bench) will take up the following matters pertaining to Principal Seat at Bombay, through Video Conferencing :

FOR DIRECTIONS :

1) Interim Application No.897 of 2020 in Commercial IP Suit No.309 of 2020 a/w Commercial IP Suit No.309 of 2020(O.S.)
(Brihan Karan Sugar Syndicate Pvt.Ltd. Vs. Chitali Bottling Ltd.)

2)Appeal From Order (St.)No.3938 of 2020 with Interim Application No.2694 of 2020
(Chitali Bottling Limited Vs. Brihan Karan Sugar Syndicate Pvt. Ltd. & Ors.)

Video Conference access instructions will be communicated to the concerned in due course.

Dated this 23rd February,2022

BY ORDER

(S.B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S., Bombay.